

*(Rupees in crores)*

Exempted Establishments	111.43
Unexempted Establishments	78.74

(c) and (d). The E.P.F. Act has been recently amended and the following additional provisions have been made for speedy recovery of arrears of E.P.F. dues:-

- (i) The penal provisions prescribed in section 14 of the Act have been made more stringent.
- (ii) The provisions relating to assessment of dues, recovery of dues as arrears of land revenue, levy of damages etc. have been made applicable to the exempted establishments.
- (iii) A provision has been made for setting up an independent machinery of the E.P.F. Organisation for realisation of arrears of the E.P.F. dues.

#### Delhi Urban Art Commission

\*98. SHRI VIJAY N. PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Urban Art Commission has no powers to enforce its decision or penalise the defaulters;

(b) whether Government had decided to invest the Commission with more powers to ensure that its advice is complied with in order to make it an effective body for urban development; and

(c) if so, the action taken in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

(a). The general duty of Commission as per the DUAC Act 1973 is to advise the Central Government in the matters of preserving developing and maintaining the aesthetic quality of urban and environmental design within Delhi and to provide advice and guidance to any local body in respect of any project of building operation or engineering operations or any development proposal which affects or is likely to affect the sky-line or the aesthetic quality of surroundings or any public amenity provided therein. Every local body before according approval has to refer such proposals to the Commission for scrutiny and the decision of the Commission in respect thereof is binding on such local bodies who have the power under the relevant statutes to penalize any default.

(b) No final decision has yet been taken in this regard.

(c). Does not arise.

#### Per Capita Consumption of Cloth

\*99. SHRI PARASRAM BHARDWAJ: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that although cloth production in the country in all the three sectors, handloom, powerloom and mill, has been increasing over the years, the per capita consumption has remained more or less static during the last three decades;

(b) if so, the reasons therefor; and

(c) the steps taken or contemplated in this regard?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a). No, Sir.

(b) and (c). Do not arise.

#### Deaths Due to Anti-Measles Vaccine

\*100. SHRI CHINTAMANI JENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a few babies died and a large number fell seriously ill after they were inoculated with anti-measles vaccine in certain parts of Orissa;

(b) if so, the details thereof;

(c) whether any enquiry has been made to know the causes;

(d) if so, the findings thereof and whether any responsibility has been fixed in the matter; and

(e) whether Government propose to ban the use of such a vaccine?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a). Yes, Sir.

(b) to (e). A Statement is given below.

Eleven children were given measles vaccine on 5th October, 1988 in Village Kuhudi of Primary Health Centre, Tangi in District Puri. These children developed fever, vomiting and diarrhoea and two children died within 24 hours. Four children had abscesses at the site of the injection. A total of 96 children were given vaccination in this village between 3rd and 5th October, 1988. An enquiry has been made into the incident by a Joint Director of the State Health Department. An Assistant Commissioner from Central Government has also enquired into the incident.

The vaccinations were given by door to door visits which carries a risk of break in the cold chain. The symptoms of fever, profuse diarrhoea and vomiting and death within 24 hours could be due to contamination of measles vaccine vial. Although direct evidence is not available, the most likely reason appears to be contamination of measles vaccine vial. The Health Staff who administered the vaccine and Supervisory Staff of PHC Tangi were responsible.

It is not considered necessary to ban the

use of measles vaccine as the likely cause of reactions was contamination at the user's end.

#### **Mass Rapid Transit System for Delhi**

\*101. SHRI C. JANGA REDDY:  
SHRI MOHAN LAL JHIKRAM:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 9 November, 1987 to Starred Question No. 27 regarding Mass Rapid Transit System for Delhi and state;

(a) when did Government receive the Report of the Task Force set up for Mass Rapid Transit System for Delhi;

(b) the action taken by Government on its recommendations; and

(c) the steps taken to expedite the matter in view of ever increasing traffic in the capital?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a). September, 1987.

(b) The comments/views of the concerned authorities have been sought.

(c) Introduction of Mass Rapid Transit System is costly and there is a serious constraint of resources. In view of the large outlays required for a Mass Rapid Transit System the Government is considering how best the system can be financed.

#### **Tripartite Committee on Role of Multi-national Enterprises**

682. DR. B.L. SHAILESH: Will the Minister of LABOUR be pleased to state:

(a) whether a Working Group set up at the recently concluded seminar on 'Trade Unions and MNEs' has emphasised the need for setting up of a Tripartite Committee to oversee the role of multinational enterprises (MNEs) in promoting social and eco-